

**ORISSA HIGH COURT; CUTTACK**

**SALE NOTICE**

No. 13424 /Dtd 04.11.19

Sealed Quotations in plain papers from the Intending bidders are invited for sale of various Scraps/ Damaged items (wooden/ Iron/ Plastic etc.) of this Court on "as is where is" basis lying in the Court's Premises near Drama Pandal. The Sealed Tenders will be received latest by 03:00 PM on 13.11.2019 and will be opened at 04:00 PM on the same day in presence of the available Tenderers or their authorized agent. The Bidders should superscribe the words "OFFER FOR SALE OF SCRAPS/DAMAGED ARTICLES" on the sealed cover.

All the damaged ARTICLES/SCRAPS will be sold in a single lot to the highest bidder.

The intending bidders may inspect all the damaged articles (list enclosed) available for auction sale during the Office Hours either from dtd 04.11.2019 to dtd 13.11.2019 after taking prior permission of the concerned authority before submission of their Tender Papers.

For detail Terms and conditions of the Tender, the Bidders are requested to visit Court's Office Notice Board or log on to OHC website(www.orissa highcourt.nic.in).

The Authority reserves the right to accept or reject any or all Tenders without assigning any reason thereof.

  
Assistant Registrar (Admn.)  
Orissa High Court

Memo No. 13425(a) dtd 04.11.19

Copy forwarded to :-

1. Notice Board
2. Superintendent, Computer section, Orissa High Court for uploading in OHC website.

  
Assistant Registrar (Admn.)  
Orissa High Court

**TERMS AND CONDITIONS FOR SALE OF OLD DAMAGED SCRAP ITEMS OF THIS COURT.**

1. The Quotations not sealed or received after due date and time will be summarily rejected.
2. The Bidders should superscribe the words "OFFER FOR SALE OF SCRAPS/DAMAGED ARTICLES" on the sealed cover.
3. The sealed Quotations should be submitted latest by 03:00 PM on 13.11.2019 addressed to the undersigned.
4. The received sealed tenders will be opened on 13.11.2019 at 04:00 PM in presence of the available tenderers or their authorized agents.
5. The intending Bidders may inspect all the articles available for auction sale during the office hours from dtd 04.11.2019 to dtd 13.11.2019 after taking prior permission of the concerned authority before submission of their quotations.
6. The Bidders are required to offer their lumpsum price for all the damaged articles / scraps in a lot.
7. The offered purchase price should be written clearly, both in figures and words.
8. The successful bidder is liable to pay GST @5% extra on the bidding amount.
9. The successful bidder shall deposit 25% of the bid amount in Cash on the spot after completion of the bid and the balance 75% of the bid amount by Cash/Demand Draft/Pay Order in favour of "The Registrar (Judicial), Orissa High Court, Cuttack" within 7 days from the date of finalization of the bid in "Store & Purchase Section" of the Court.
10. The GST amount shall also be deposited by the successful bidder in shape of Treasury Challan and the challan receipt is to be submitted in the aforesaid section before removing the sold articles from the stipulated place. In case of non-payment of full amount within the stipulated time, the amount already deposited shall be forfeited and the aforesaid damaged articles/Scraps will be put to fresh auction.
11. The sold articles are to be removed from the site by the successful bidder within 05 days from the date of full payment.
12. The successful bidder shall take away the items on his own risk & cost, and he shall be responsible for safe and appropriate disposal of the items. If any damage or otherwise is caused to the articles by any means during or after the stipulated period, no claim on this account will be entertained.
13. In case the sold articles are not removed within the stipulated time, a ground rent @ 1% of the bid amount shall be charged per day till removal of the articles. Where the ground rate so charged exceeds the offered price deposited, the Bidder/Party shall cease to have any right on the said articles. The amount deposited by the bidder shall be adjusted towards the ground rent and the articles shall become absolute property of the Court free from all encumbrances and will be put to fresh auction.
14. The Court reserves the right to accept or reject any or all the offers of tenders without assigning reasons thereof.
15. No complaint or rejection, if any, after finalization of the Tender will be accepted.
16. In case of any dispute, the decision of the Court shall be final and binding on all parties.

  
Assistant Registrar (Admn.)  
Orissa High Court

**List of Scrap/Damaged articles present in the Court's premises.**

<b>Sl. No.</b>	<b>Name of Article</b>	<b>Qty</b>
1	Big Size Almirah(Steel)	3 nos.
2	Steel rack	8 nos.
3	Steel table	5 nos.
4	Aqua Guard Stand	1 no
5	Wooden table	1 no
6	Wooden Telephone Booth	1 no
7	Computer Chair	10 nos.
8	Iron panel board	3 nos.
9	Plastic chair	4 nos.
10	Steel book case	1 no
11	Solar panel	1 no
12	Stand of pedestrian fan	1 no
13	A/C cover(Iron)	1 no

*Completely damaged condition.*